

DIVISION BENCH

ITEM NO. 101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No. (IB) 127/ALD/2019

CORAM:

- 1. SHRI RAJASEKHAR V. K,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st June, 2022, 2:30
PM**

NAME OF THE COMPANY	M/S LAMANE INFRASTRUCTURE PVT LTD V/S M/S JYOTSNA LAMPS CAPS PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Shivkant Arora, Adv.

: For the financial creditor

Sh. Vijay Kaundal alongwith Sh. Nitish K. Sharma & Sh. Mushir Khan, Advs.

: For the corporate debtor

ORDER

Ld. Counsel on both sides present.

At the end of the hearing, Ld. Counsel appearing for the financial creditor sought leave to withdraw the present petition with liberty to pursue other remedies under the law.

Recording these submissions, CP No.(IB) 127/ALD/2019 is dismissed as withdrawn. Needless to say, the petitioner is at liberty to pursue other available remedies under the law before any other forum.

Virendra Kumar Gupta

**Virendra Kumar Gupta
Member (Technical)**

*Kavya Prakash Srivastava
(Stenographer)*

—Sd—

**Rajasekhar V.K.
Member (Judicial)**